

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2983
TO BE ANSWERED ON 02.12.2016

MANUAL FOR JUVENILE OFFENDERS

2983. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Hon'ble Supreme Court has directed the Government to prepare a manual exclusively for juvenile offenders in custody under the Juvenile Justice (Care and Protection of Children) Act, 2015;
- (b) If so, the details thereof and the action taken by the Government thereon; and
- (c) the manner in which the proposed manual will help in taking care of juvenile offenders/convicts?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (c): Yes, Madam. The Hon'ble Supreme Court vide its order dated 05.02.2016 in the matter of Re-inhuman conditions in 1382 prisons, WP (C) 406 of 2013 has directed the Ministry of Women and Child Development to prepare a manual similar to the Model Prison Manual as being prepared by Ministry of Home Affairs that will take into consideration the living conditions and other issues pertaining to juveniles who are in Observation Homes or Special Homes or Places of Safety in terms of the Juvenile Justice (Care and Protection of Children) Act, 2015. Accordingly, in compliance of aforementioned direction passed by the Hon'ble Supreme Court, the Ministry of Women and Child Development had constituted a committee under the Chairmanship of Chairperson, Delhi Commission for Protection of Child Rights (DCPCR) for drafting the said manual. It is expected that the manual will enable all duty bearers in Observation Homes, Special Homes and Places of Safety to appreciate the importance of their role and contribute positively and proactively in the rehabilitation of children in conflict with law living in these institutions.
